

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 10TH DAY OF NOVEMBER, 2009)

PRESENT

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR D. C. LAKHA, MEMBER - A

**ORIGINAL APPLICATION NO. 262 OF 2009.
(U/S 19, Administrative Tribunal Act, 1985)**

Najmul Hasan, aged about 69 years, son of late Shri Abdul Ajij, Ex. Assistant Head Record Officer (Accounts RMS 'G' Division, Gorakhpur, resident of 324, Dilejkpur (Hata Mohd. Ali Khan), Gorakhpur..

.....Applicant

By Advocate: Shri Avnish Tripathi.

Versus.

1. Union of India through through Secretary, Ministry of Communications, New Delhi.
2. Post Master General, Gorakhpur Region, Gorakhpur.
3. Director Postal Services, Gorakhpur Region, Gorakhpur
4. Senior Superintendent, RMS 'G' Division, Gorakhpur

.....Respondents

By Advocate: Shri S.N.Chatterji.

ORD E R

(Delivered by : Justice A.K. Yog, Member -Judicial)

Shri Avnish Tripathi, Appeared and filed Vakalatnama on behalf of Applicant stating that he has already informed Shri Anil Kumar, Counsel for the Applicant.

2. This O.A. relates to the year 2005. Shri Avnish Tripathi, learned counsel for the Applicant stated that he has instructions from the Applicant not to press 'second relief' claimed in the OA and that he claim the relief requiring direction to the Respondents to dispose of the application dated 18/19.10.2004, copy of which filed as Annexure A-7/compilation-II.

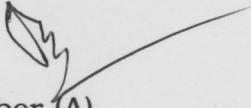
3. Applicant has categorically stated in Para 4.11 of the O.A. about filing of said representation dated 18.10.2004. The said fact has not

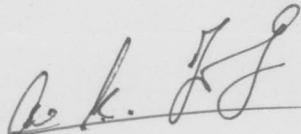
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been denied by the Respondents in their Counter Affidavit since Respondents are completely silent with respect to it.

4. In view of above, Sri S.N. Chatterji, Senior Standing Counsel, Central Government of India has no objections. Accordingly, O.A. is finally disposed of with a direction to the applicant to file a certified copy of this order before Respondent No. 2/Post Master General, Gorakhpur Region, Gorakhpur, along with copy of this O.A. (both compilation I and II) within four weeks from today and as and when Respondent No. 2 receives copy of the order, he shall decide the said representation as early as possible but not beyond three months of receiving certified copy of this order. Decision taken shall be communicated to the applicant forthwith.

5. O.A. stands finally disposed of subject to the above direction. No costs.


Member (A)


Member (J)

Shashi/